

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3194/2016**

New Delhi this the 20<sup>th</sup> day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Gyan Chand, Aged about 62 years,  
S/o late Sh. Shankar Dutt,  
R/o House No. 553, IIInd Floor,  
Sector-3, Vasundhara, Ghaziabad

- Applicant

(By Advocate: Mr. P.K. Ghosh)

VERSUS

1. Union of India,  
Through the Secretary,  
Railway Board, New Delhi
2. The General Manager,  
Northern Railway,  
Baroda House, New Delhi
3. The Divisional Railway Manager,  
Northern Railway,  
Baroda House, New Delhi
4. The CAO (Cost.)  
Northern Railway, Kashmiri Gate, Delhi
5. The DRM,  
Northern Railway, State Entry Road, New Delhi
6. The Senior Personnel Officer/Const.  
Northern Railway, Kashmiri Gate, Delhi

- Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. The applicant is, in fact, aggrieved by the final order dated 08.09.2015. However, he has not questioned the same in this O.A.
3. At this stage, learned counsel for the applicant seeks to withdraw the OA with liberty to file a proper OA.
4. Accordingly, the OA is dismissed with the liberty, as aforesaid.

No costs.

**(V. Ajay Kumar)  
Member (J)**

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